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RESERVED
CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

DATED: THE 9TH DAY OF DECEMBER 1998

CORAM : HON'BLE MR. S.L.JAIN, J.M.
HON'BLE MR. G.RAMAKRISHNAN, A.M.

ORIGINAL APPLICATION NO.385 OF 1993

1. General Manager,
North Eastern Railway, Gorakhpur.
2. Divisional Manager,
North Eastern Railway, Varanasi.
3. Divisional Accounts Officer,
North Eastern Railway, Varanasi.
4. Union of India, through the General
Manager, North Eastern Railway, Varanasi.

.... Applicants

C/A Shri V.K.Goyal, Adv.

Versus

1. Smt. Sashi Prabha Devi, W/o
Late Sri Paras Nath Prasad.
2. Kumari Mridalni (minor)
daughter of late Sri Paras Nath Prasad.
3. Kumari Shweta (minor)
daughter of late Sri Paras Nath Prasad

.... Respondents

C/R Shri V.K.Srivastava, Adv.

J.V.P.

ORDER

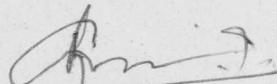
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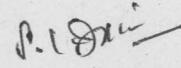
BY HON'BLE MR. S.D.JAIN, J.M.-

This is an application u/s 19 of the ~~Reetxxak~~
Administrative Tribunal Act 1985 to quash the judgment and
order dated 21.1.93 passed by the Workman's Compensation
Commissioner-cum-Deputy Labour Commissioner, Gorakhpur Region,
Gorakhpur in application no.W.C. 4/1987.

The Apex Court of the land has held in case of
Krishna Kum r Gupta v. Controller, Printing and Stationery
reported in (1996) 1 SCC 69 followed in case of Ajai D
Panalkar v. Management of Pune Telecom Department reported
in (1997) 11 Supreme Court Cases 469 - that the Central
Administrative Tribunal has no jurisdiction to decide such
matters for the reason that judgment/order is passed by the
Tribunal and "the said finding could be upset only by the
court within that hierarchy!!

In the result, O.A. is liable to be dismissed and
is dismissed accordingly with no order as to costs.


MEMBER (A)


J.D.
MEMBER (J)

Gc